

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2198/2020

This the 05th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Bopinder Singh, Age: 38 years, Constable Police Department, S/o Sher Singh,
R/o Rehan Tehsil Basoli Kathua.

.....Applicant

(Advocate:- Mr. A M Dar)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Home Department, Civil Secretariat, Jammu/Srinagar.
2. Director General of Police, J&K, Jammu.
3. Inspector General of Police, Kashmir Range, Zone Srinagar.
4. Sr. Superintendent of Police, Kathua.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the T.A. may be disposed of by directing the respondents to consider the T.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. A M Dar, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, the T.A. is disposed of with direction to the respondents to treat the T.A. as representation preferred by the applicant and take a decision as to whether the applicant is entitled to benefits as have been given to other officials, as per rules. The respondents will pass a reasoned and speaking order in this regard within a period of two months from the date of receipt of a certified copy of this order.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun